



#### \$~17

\*

+

### IN THE HIGH COURT OF DELHI AT NEW DELHI W.P.(C) 8809/2018

AIR INDIA LTD.

..... Petitioner

Through: versus

Mr. Dhruv Nayar, Advocate.

UNION OF INDIA AND ANR. ..... Respondents Through: Mr. P.S. Singh, Senior Panel Counsel for UOI/R-1. Mr. Rajesh Mahindru, Advocate for R-2/Workman. (M:9810194135)

#### CORAM: JUSTICE PRATHIBA M. SINGH <u>O R D E R</u> % 21.12.2020

1. This hearing has been done by video conferencing.

## CM APPL.33743/2020 (for vacation of stay)

2. The grievance of the Respondent No.2/Workman, is that the Petitioner has not complied with the order dated 6<sup>th</sup> September, 2019, by which the entire awarded amount was to be deposited within four weeks with the Registrar General of this court. Accordingly, vacation of stay is being sought by way of this application.

3. Issue notice. Mr. Nayar, ld. counsel for the Petitioner, accepts notice. Ld. counsel seeks time to take instructions in the matter. Let reply to the application be filed within two weeks by the Petitioner. Rejoinder thereto, if any, be filed within two weeks thereafter.

4. It is made clear that if there is no compliance of the order dated 6<sup>th</sup> September, 2019, the stay would be liable to be vacated.

5. List on 17<sup>th</sup> February, 2021.

# PRATHIBA M. SINGH, J.

## DECEMBER 21, 2020/dk/Ak

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 17/07/2025 at 12:46:26